

Central Administrative Tribunal
Principal Bench
O.A.37/97

This the 14th day of October, 1997.

HON'BLE SHRI N. SAHU, MEMBER(A).

1. Smt. Sushma Devi
W/o Late Shri Shiv Prasad Singh
2. Miss Preeti Singh
d/o Late Shri S.P. Singh (Minor)
3. Miss Mithlesh Kumari
d/o late Shri S.P. Singh (Minor)
4. Master Vikash
S/o late Shri S.P. Singh (Minor)

All Residents of WZ-917/6, Nangal Raya,
Pankha Road, New Delhi-110046.Applicant
(By Advocate None)

Versus

1. Govt. of N.C.T. Delhi
through its Secretary,
Ministry of Home Affairs,
5, Sham Nath Marg, Delhi-54.
2. The Director General,
Home Guard & Civil Defence,
Directorate of Home Guard & Civil Defence
Nishkam Sewa Bhawan(C.T.I.Complex),
Raja Garden,
New Delhi-110027.
3. The United India Insurance Co. Ltd.
through its A.G.M./Principal Officer,
Kanchanjungai Building, 8th Floor,
18-Barakhamba Road,
New Delhi-110001. Respondents

(By Advocate Shri Rajinder Pandita)

ORDER(Oral)

By Hon'ble Shri N.Sahu, Member(A).

It is noticed that on the last 3 occasions
there was no response from the applicant. A final
chance was given to the applicant to appear today
but none appeared. On hearing the learned counsel
for the respondents, the OA is disposed of on merits.

2. The reliefs claimed in this OA are, to call the relevant documents of respondents pertaining to Group Insurance Scheme for Delhi Home Guards for the year 1992-93, such as policy details and number of copy thereof etc. and also for a direction to release the G.I.S. amount Rs.50,000/- with interest which became due on the death of Shri S.P.Singh. A petition for joining together was filed and is hereby allowed.

3. The brief facts are that the husband of the applicant No.1 and father of the applicants No.2 to 4 was employed with D.H.G. since 8.8.1982. He died on 21.5.92. The facts stated in the counter which were not controverted are that when the husband of the applicant no.1 died on 21.5.92 the Insurance Policy was not effective. The said policy became effective from 9.6.92. Its period ^{from 9th} upto 8.6.93. The subscription of late Shri S.P.Singh was no doubt deducted from his allowance but the same was paid on 27.5.92. Unfortunately, Shri S.P.Singh died on 21.5.92(para 4 sub para(5) of the counter affidavit). Under the circumstances the Central Ordnance Depot under the Ministry of Defence under whom the late husband of applicant no.1 worked ~~was kept~~ ^{had} to grant ^{ed} her permanent job on compassionate ground. Learned counsel repeatedly states that late Shri S.P. Singh was not a member of the accidental Group Insurance Scheme and therefore he cannot claim the benefits on his death. When the policy was not effective before his death, asking for

(B)

(17)

inspection of records, would be ~~of~~ unnecessary.

In view of the above discussion, I do not find any merit in this OA. Mere deduction of the amount does not enable applicant No.1 to claim the entire Insurance. At best applicant shall get back what has been deducted towards premium subject to the rules on the subject. She may therefore apply for remittance of the instalment amounts deducted from the salary from the month of April and refund of the same shall be considered by respondent No.2 in accordance with law.

With these observations the OA is disposed of. No costs.

RB

Transcribed
(N. SAHU)
MEMBER (A)